

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.27/(MAH)/2014
CA No. 71/2016

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2017

NAME OF THE PARTIES: Shri Balkrishna Shetty
V/s.
Shri Subhash S. Shetty

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	A.K. Menon	Advocate for Petitioner	Anil Kumar
2	M. Subhash	Advocate for Res.	M. Subhash

ORDER

C.P. No. 27/397-398/CLB/MB/MAH/2014

1. The Learned Representatives of both the sides are present.
2. As per the directions vide Order dated 6th April, 2017, the Respondent was directed to file Reply to the amended Petition on or before 20th April, 2017. Although last chance was granted but no Reply had been filed.
3. One more opportunity is hereby granted, as vehemently pleaded. It is hereby directed that in case the Reply is not filed on or before 15th May, 2017, the right to file the Reply shall be forfeited. If the Reply is served on the Petitioner, leave is granted to the Petitioner to file the Rejoinder, if any, on or before 30th May, 2017.
4. The matter is now listed for Final Hearing on **29th June, 2017**.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: 01.05.2017